

**MADHYA PRADESH STATE JUDICIAL ACADEMY
HIGH COURT OF M. P., JABALPUR**

**SPECIALIZED EDUCATIONAL PROGRAMME ON –
KEY ISSUES RELATING TO CHEQUE DISHONOUR CASES**
(Through online and other modes of telecommunications including Videoconferencing)

DATE: 4th July, 2020 (MPSJA)

PROGRAMME

SESSIONS	TIME	TOPICS
I	10.30 a.m. to 10.40 a.m.	Inaugural session & overview of the Programme By: Officers of the Academy
II	10.40 a.m. to 11.55 a.m.	Discussion on – <ul style="list-style-type: none">• Pretrial proceeding & Cognizance• Issuance of process and ensuring their compliance• Liability of Company and firm• Guidelines issued by Hon'ble the High Court of Madhya Pradesh & Model Procedure• Introduction to the newly inserted Sections 143-A of the Act By: Shri Dharendra Singh, Faculty Member (Sr.), MPSJA & Shri Jayant Sharma, Faculty Member (Jr.), MPSJA
<i>BREAK (11.55 a.m. to 12.15p.m.)</i>		
III	12.15 p.m. to 1.30 p.m.	Discussion on – <ul style="list-style-type: none">• Speedy disposal of interim application during trial (i.e. Sections 91 & 219 Cr. P. C. and Section 45 Evidence Act)• Compounding and Settlement under the Act• Issues relating to sentencing & determination of just compensation• Procedure relating to recovery of fine and interim & final compensation By: Shri Dharendra Singh, Faculty Member (Sr.), MPSJA & Shri Jayant Sharma, Faculty Member (Jr.), MPSJA

Note: The Time Table is subject to change as per exigencies.

DIRECTOR